

named Silavarman, who belonged to the Vrishagana *gotra* and was sixth in descent from Po<sup>^</sup>ha.

DR. RAGHUBIR SINH: May I know whether the site is of one Asva-medha or there were three different Asvamedha Yajnas there?

DR. K. L. SHRIMALI: On the site obviously it seems there had been four Asvamedha sacrifices by the rulers.

DR. RAGHUBIR SINH: Where have the finds from this site been stored?

DR. K. L. SHRIMALI: I cannot exactly tell just now where the finds are.

DR. RAGHUBIR SINH: May I know as to how did the hon. Minister come to the decision of the fourth one whereas only three alters are there?

DR. K. L. SHRIMALI: Because we found a brick there which says: "This is the altar of the fourth horse sacrifice performed by King Silavarman, who belonged to the Vrishagana *gotra* and was sixth in descent from Pona". This was the brick we found.

DR. RAGHUBIR SINH: Was it the fourth horse in the same Yajna or of a different Yajna?

DR. K. L. SHRIMALI: He may .....

MR. CHAIRMAN: Next question, Dr. Raghurir Sinh.

#### **CASES OF FINANCIAL IRREGULARITIES IN THE DEFENCE DEPARTMENT**

•263. DR. RAGHUBIR SINH: Will the Minister for DEFENCE be pleased to state:

(a) how many cases of loss or Irregularity which occurred in the Defence Services prior to the 1st April, 1950, were outstanding at the end of July, 1955;

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(b) how many such cases have since been settled by the *ad hoc* Committees appointed by Government for that purpose; and

(c) when are the remaining cases likely to be disposed of?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) About 750.

(b) About 27,000, since the constitution of the *ad hoc* Committees..

(c) It is hoped that most of the remaining cases would be disposed of by the end of this year.

#### **FINANCIAL POWERS OF THE GOVERNMENTS OF PART 'C STATES**

\*264. SHRI H. C. MATHUR: Will the Minister for HOME AFFAIRS be pleased to refer to paragraph 85 at page 34 of the Report of the late Ministry of States for 1953-54 and state whether Government propose to further enhance the financial powers of the Governments of Part 'C States?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): A communication on the subject has recently been received from the Chief Minister of Delhi on behalf of Part 'C States. It is under consideration.

SHRI H. C. MATHUR: May I know whether it is a fact that this matter has been discussed between the Home Ministry and the Chief Ministers of various Part 'C States during recent months?

SHRI B. N. DATAR: On an occasion or two some Chief Ministers have met the Home Minister and now a communication has been received.

SHRI H. C. MATHUR: May I know what ■ are the main demands for enhancement of powers on the financial and administrative side?

SHRI B. N. DATAR: As the whole communication is under examination,

perhaps it would not be proper to disclose it at this stage.

SHRI K. S. HEGDE: Is it not desirable to postpone consideration till the report of the States Reorganisation Commission is available?

SHRI B. N. DATAR: The process of examination will take some time. By that time we shall be receiving the report.

SHRI H. C. MATHUR: May I know whether it is a fact that some appointments are made by the Chief Commissioner or the Commissioner even without reference to the Ministry concerned and whether such a case has been brought to the notice of the Home Ministry and resentment expressed by the Delhi Government?

SHRI B. N. DATAR: I am not aware of any such case.

SHRI KANHAIYALAL D. VAIDYA: How much assistance is being given to Part 'C' States from the Centre?

SHRI B. N. DATAR: I would like to have notice.

SHRI H. C. MATHUR: May I know whether it is a fact that the Chief Commissioner or Commissioner is empowered to make appointments in a particular Ministry without a reference to the Ministry concerned?

SHRI B. N. DATAR: The Chief Commissioner of a Part 'C' State is entitled to make some appointments under the rules.

SHRI H. C. MATHUR: With or without the knowledge of the Ministry concerned?

SHRI B. N. DATAR: Generally the Chief Minister is informed even in such cases.

#### **AID TO RAJASTHAN TO MEET EXPENDITURE ON BORDER POLICE**

•265. SHRI H. C. MATHUR.: Will the Minister for HOME AFFAIRS be pleased to state what financial assist-

ance has been rendered by the Government of India to the Government of Rajasthan so far from year to year for meeting the expenses of the Police posted on the Indo-Pakistan border?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): The financial assistance given to the Rajasthan Armed Constabulary employed on the border was Rs. 7.5 lacs for the year 1950-51 and Rs. 19.56 lacs for the year 1951-52.

SHRI H. C. MATHUR: What is the total expenditure incurred by the Government of Rajasthan for this Border Police?

SHRI B. N. DATAR: I have not got those figures here.

SHRI H. C. MATHUR: What is the basis on which this assistance is given?

SHRI B. N. DATAR: The basis was that inasmuch as the work that they were doing was partly of the nature which the Government of India had to do and on other similar grounds, some help or assistance was given to them. In some cases on fifty-fifty basis and in other cases, on consideration of the circumstances it was given.

SHRI H. C. MATHUR: What is the request by the Rajasthan Government in this particular matter?

SHRI B. N. DATAR: The request of the Rajasthan Government has been substantially complied with.

SHRI H. C. MATHUR.: Let me know the figure of what they asked for and what you gave.

SHRI B. N. DATAR: They asked for the very money which now, after consideration, has been given to them. They wanted the whole amount. I mentioned the figure in the answer itself.

SHRI H. C. MATHUR: May I know whether the whole amount is much more than Rs. 50 lakhs?

SHRI B. N. DATAR: I don't know exactly the amount they wanted but